

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 204 of 2020

IN THE MATTER OF:

Indus Motor Company Pvt. Ltd. & Ors.

...Appellants.

Versus

T.P. Anil Kumar & Ors.

...Respondents.

Present:

For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Angad Varma, K.S. Ravichandran and Mr. Prashant Kumar, Advocates.

For Respondent: Mr. P.H. Arvindh Pandian, Sr. Advocate with Mr. G.V. Anand Bhushan, Mr. Avinash Krishnan Ravi and Mr. Akhila Jayaraj, Advocates

ORDER
(Virtual Mode)

09.11.2020 Heard Mr. Ramji Srinivasan, Sr. Advocate representing the Appellants. He submits that among other grounds it is one of the ground that the Learned Tribunal by the impugned order dismissed the Petition under Section 8 of the Arbitration and Conciliation Act, without assigning valid reasons.

Mr. P.H. Arvindh Pandian, Sr. Advocate accepts notice on behalf of the Respondents. Therefore, no need to send notice to Respondents.

Learned Counsel for the Respondent submits that he does not want to file Reply Affidavit.

Parties may file Written Submissions not more than three pages within three days.

Let the matter be fixed 'For Hearing' on **27th November, 2020 at 02:00**

PM.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

SC/BM.

Company Appeal (AT) No. 204 of 2020